

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.6

IA/176(AHM)2022 in CP(IB) 685 of 2019

**Order under Section 60(5) r.w Rule 11 of NCLT,2016**

**IN THE MATTER OF:**

HDFC Bank Ltd

.....Applicant

V/s

Arun Chadha RP of Superchem Coatings Pvt Ltd

.....Respondent

**Order delivered on ..02/03/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Lalit M. Patel, Advocate.

For the Respondent :

**ORDER**

IA/176(AHM)2022 is filed by HDFC Bank Ltd. seeking direction to the RP to refund the amount as stated in prayer-3 of the present application.

Mr. Tanveer Oberoi, Ld. Counsel appeared on behalf of the RP and sought time to file reply. Hence, notice to RP is waived. The Ld. Counsel for the RP is directed to file reply within two weeks by giving copy to the other side.

List the matter on 04.05.2022



**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**



**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**